

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2026

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 23.03.2026

In the Matter Of

Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of infirm power injection and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations.

AND

In the Matter Of

Ayana Renewable Power Four Private Ltd. (ARPFPL)

S 2904, 29th Floor, World Trade Centre,
Brigade Gateway Campus, #26/1,
Dr. Rajkumar Road, Malleswaram - Rajajinagar,
Bengaluru - 560 055

..... Petitioner

Versus

Western Regional Load Dispatch Centre (WRLDC)

F-3, M.I.D.C. area, Morol Andheri (east)
Mumbai- 400093

.....Respondent

Parties Present:

Shri Basava Prabhu Patil, Sr. Advocate, ARPFPL
Shri Samarth Kashyap, Advocate, ARPFPL
Shri Anubhav Mishra, Advocate, ARPFPL



Shri Rahul K. Shaji, Advocate, ARPFPL
Shri Atulya Singh, Advocate, ARPFPL
Shri Gajendra Sinh Vasava, WRLDC
Shri Tushar R Mohapatra, WRLDC
Ms. Momai Dey, WRLDC

ORDER

The Petitioner is developing a 100 MW hybrid (92.4 MW Wind and 37.5 MW Solar) power project with ISTS interconnection at Bhuj PS in the State of Gujarat. Petitioner has successfully commissioned the installed solar capacity; however, of the installed wind capacity, the 13.2 MW capacity has not been commissioned. Petitioner is seeking an extension of time for the injection of infirm power under Regulation 19(3) of the 2023 Grid Code. The Petitioner has made the following prayers:

- a. Admit and allow the present Petition*
- b. Condone the delay in filing the instant Petition/Application.*
- c. Relax the timelines stipulated in Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended by Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024.*
- d. Grant extension of time for completion of trial run in respect of the 4 Wind Turbine Generators, namely NKT-14, NKT-19, NKT-76, and NKT-77, aggregating to 13.2 MW of the Project;*
- e. Direct Western Regional Load Despatch Centre to allow Petitioner for charging and completion of trial run for its 4 Wind Turbine Generators, namely NKT-14, NKT-19, NKT-76, and NKT-77, aggregating to 13.2 MW of the Project;*
- f. Grant an extension for injection of infirm power to the Petitioner for the purpose of charging and initiating trial run of the balance 13.2 MW (i.e., 4 WTGs- NKT 14, NKT19, NKT-76, NKT-77) for its Project connected to Bhuj-PS;*
- g. Declare and hold that the delay in charging and completion of trial run of the aforesaid Wind Turbine Generator was caused due to circumstances beyond the control of the Petitioner;*
- h. Direct the concerned grid authorities, including the Regional Load Despatch Centre to permit charging and completion of the trial run to issue the requisite certificate of completion of trial run upon successful synchronization and testing of the 4 Wind Turbine Generator (WTGs- NKT 14, NKT19, NKT-76, NKT-77);*
- i. Pass any other such Orders that this Hon'ble Commission may deem fit.*

The Petitioner has also made the following interim prayers vide the instant Petition:

- a. The Petitioner respectfully prays that this Hon'ble Commission may be pleased to pass the following interim directions: Direct Western Regional*

Load Despatch Centre to allow injection of infirm power for testing & charging and completion of trial run for balance 13.2 MW (4 WTGs- NKT 14, NKT19, NKT-76, NKT-77) till pendency of the present Petition.

b.Pass any other such Orders that this Hon'ble Commission may deem fit.

Submissions of the Petitioner:

2. Petitioner has made the following submission vide Petition dated 11.02.2026:

- (a) The Petitioner is the developer of a 100 MW installed capacity Hybrid (92.4 MW Wind and 37.5 MW Solar) Project at Village Devasar, Taluka Nakhatrana and District Kutch, Gujarat, having connectivity to ISTS at Bhuj PS, Gujarat, for supply of 100 MW Round-the-Clock power on captive basis to Hindalco Industries Ltd., for a period of 25 years from the commissioning date.
- (b) The Petitioner has successfully commissioned the entire 37.5 MW solar capacity and 79.2 MW out of 92.4 MW of wind capacity. The remaining 13.2 MW of wind capacity is yet to be commissioned. The 79.2 MW of Wind capacity comprises 24 Wind Turbine Generators ("WTGs") and the remaining 13.2 MW of Wind Power comprises 4 WTGs, which are pending commissioning.
- (c) Under Regulation 19 of the 2023 GRID Code, read with the First Amendment, 2024 ("IEGC"), injection of infirm power is permitted only for 45 days from the date of First Time Charging/ Energisation (FTC) approval, extendable up to three months by the concerned RLDC.
- (d) WRLDC granted FTC approval for 7 WTGs on 10.07.2025. and Petitioner commissioned three out of these 7 WTGs. However, due to reasons beyond Petitioner's control, there was a delay in the commissioning of the 4 WTGs. Accordingly, the Petitioner, in terms of Regulation 19(3) of the IEGC, sought an extension from WRLDC for the said 4 WTGs. The extension granted by WRLDC expired on 15.10.2025.
- (e) The commissioning of the 4 WTGs was prevented by multiple unforeseen events, as under, which were beyond the Petitioner's control:
 - On and from 07.05.2025, security-related restrictions were imposed in the project area pursuant to Operation "Sindhoor". As a result, access to the project site was severely restricted, movement of labour and equipment was curtailed, and all non-essential activities were suspended. The restrictions continued until 03.06.2025
 - From 06.07.2025 onwards, the Petitioner encountered severe and recurring right-of-way (RoW) obstructions at various locations along the evacuation system associated with the subject WTGs. Local



disturbances and resistance resulted in physical obstructions to work and damage to conductors and insulators.

- The project area experienced unusually heavy and prolonged monsoon rainfall commencing from 17.06.2025 and continuing until 20.09.2025. Due to waterlogging, flooding of access roads, soil instability, and unsafe terrain, several WTG locations remained inaccessible for extended periods.
- Between July 2025 and November 2025, the optical fibre communication network connecting the subject WTGs to the control and monitoring systems sustained repeated damage, primarily due to bird bites. On multiple occasions, communication links were lost, rendering it technically and operationally impermissible to conduct synchronisation and trial run activities.
- On 07.11.2025, a theft incident occurred at the project site, resulting in the loss and damage of critical equipment required for commissioning. A FIR bearing 11205035251 dated 11.12.2025 in respect of the said incident was lodged.
- Between 10.09.2025 and 25.11.2025, the transmission line associated with the subject WTGs suffered repeated damage due to bird-bite incidents. The damage resulted in the interruption of evacuation and instability in grid connectivity, making synchronisation and trial run infeasible during the said period.

The reasons mentioned above have materially impeded access, civil works, erection, testing, and safe synchronisation of the said WTGs.

- (f) In compliance with the extant Regulations and the procedure prescribed by WRLDC, the Petitioner served a written request for extension of time for infirm power generation/ trial run. Letters dated 31.07.2025 and 05.10.2025 were forwarded to WRLDC seeking extension of the trial run timelines (sought till 15.10.2025 and 21.11.2025, respectively). WRLDC, recognising the situation, granted extension till 15.10.2025, for the trial run for the relevant lot(s). Notwithstanding WRLDC's indulgence, the residual disruptions continued to preclude completion of trial runs for the 4 WTGs.
- (g) Delays were caused by force majeure/ unavoidable events and by circumstances outside its control despite the exercise of due diligence and continued engagement with WRLDC and site contractors. The practical consequence is that, although first-time charging approval was obtained and WRLDC granted an interim time extension, the Petitioner cannot obtain the 'certificate of completion of Trial Run of Wind Generator' from the Grid Controller of India Ltd. (or the RLDC) without the present relief being allowed by this Commission.



- (h) Petitioner has made substantial investments in the Project and has successfully developed and commissioned 116.7 MW out of the total 129.9 MW capacity. Only 13.2 MW of wind power capacity remains to be commissioned, for which the present Petition has been filed.

Hearing dated 24.02.2026:

3. During the hearing, Petitioner briefly outlined the facts of the case, as already submitted in the main Petition. After hearing the Parties, the Commission admitted the Petition and directed the Parties to file, on affidavit, the detailed reasons for the non-completion of the trial run and the commissioning of the part capacity after obtaining FTC approval for the same and details of FTC approval and infirm power injection extension by WRLDC within one week.

Submissions of the Petitioner:

4. Petitioner, in compliance with the ROP for hearing dated 24.02.2026, vide affidavit dated 05.03.2026, has made the following submissions:

- (a) The details of the energization certificate and period of its validity for Wind Turbines are as under:

Energization Certificate Date	Wind Turbine	Period of Validity
07.05.2025	NKT-40, NKT-37, NKT-50, NKT-69, NKT-70, NKT-30, NKT-54, NKT-53, NKT-81, NKT-71, NKT-34, NKT-82, NKT-64, NKT-88, NKT-67, NKT-45, NKT-86, NKT-72, NKT-23	07.11.2025
18.06.2025	NKT-58, NKT-90, NKT-14, NKT-19, NKT-76, NKT-77	18.12.2025
14.08.2025	NKT-89, NKT-91, NKT-28	14.02.2026
30.12.2025	NKT-14, NKT-19, NKT-76 & NKT-77	30.06.2026

- (b) The commissioning of the 4 Wind Turbine Generators, namely, NKT-14, NKT-19, NKT-76, and NKT-77 ("said 4 WTGs") was prevented by multiple unforeseen events beyond the Petitioner's control. The table below records the reasons and disruptions along with periods and the cumulative impact:

Sl. No.	Reason for Delay	Period	Impact
1.	Security restrictions (Operation Sindhoor)	07.05.2025 to 03.06.2025	Complete halt of site activities
2.	Heavy monsoon rains	17.06.2025 to 20.09.2025	Inaccessibility and unsafe working conditions
3.	Right-of-way obstructions	From 06.07.2025	Damage to the evacuation system;

		onwards (intermittent)	stoppage of power flow
4.	OFC damage and communication failure	July 2025 to November 2025	Synchronisation and trial run are not possible
5.	Transmission line damage	10.09.2025 to 25.11.2025	Interruption in evacuation
6.	Theft at the site	07.11.2025	Loss of equipment; delay in readiness

(c) Petitioner was required to approach this Commission at least 15 days in advance of the completion of the stipulated period, i.e., on or before 30.09.2026; however, the Petition was filed on 11.02.2026. The delay of 133 days in filing the present Petition was neither intentional nor attributable to any negligence, but was occasioned entirely due to circumstances beyond its control.

(d) The Project was persistently affected by severe and recurring RoW obstructions along the evacuation corridor of the subject 4 WTGs, which led to repeated disruption of transmission lines, physical damage to conductors and associated infrastructure, and interruption of evacuation facilities. These severe RoW issues were not isolated incidents but continued intermittently over several months, creating uncertainty regarding restoration timelines and rendering commissioning activities technically infeasible. In addition, the Project was impacted by overlapping force majeure events including security restrictions under Operation Sindhoor, unusually heavy monsoon conditions, optical fibre communication failures, bird-bite related transmission damage, and theft of critical equipment at the site. These cumulative events materially impaired the Petitioner's ability to stabilise the evacuation system and complete the trial run within the originally permitted period.

(e) It is submitted that no prejudice has been caused to any stakeholder, and substantial justice warrants condonation of the delay and grant of extension for injection of infirm power up to 20 days from the date this Commission allows injection of infirm power, to enable commissioning of the balance capacity.

(f) Information with regard to the connectivity of the Petitioner is as below:

Capacity (in MW)	FTC		Charging/ Trial run status		
	Approval date	Date unto valid	Capacity successfully charged	Capacity for which the extension of power required	Date up to the infirm injection

				for commissioning and trial run	permission required
37.5 MW Solar, 62.7 MW Wind	26 th June 2025	6 th November 2025	37.5 MW Solar, 62.7 MW Wind	Nil	Nil
23.1 MW Wind	10 th June 2025	17 th December 2025	9.9 MW Wind	13.2 MW Wind	30 th March 2026 / Up to 20 days from permission for injection.
6.6 MW Wind	24 th October 2025	13 th February 2026	6.6 MW Wind	Nil	Nil

(g) 1st FTC approval for the said 4 WTGs, relevant for the present matter, was granted on 10.07.2025 to the Petitioner. Further, the Petitioner was allowed to infirm power injection till 24.08.2025 (as per Regulation 19 of CERC (IEGC)) with further extension up to 15.10.2025 granted by WRLDC vide its letter dated 01.08.2025.

(h) Owing to the force majeure circumstances detailed above, the Petitioner, vide letter dated 31.07.2025, sought extension of trial run timelines up to 15.10.2025. Considering the reasons furnished, the Respondent vide letter dated 01.08.2025 granted extension up to 15.10.2025. However, due to reasons detailed above, the Petitioner could not complete the trial run of the remaining 4 WTGs within the extended timeline. The Petitioner, by way of a letter dated 05.10.2025, requested the Respondent for further extension for the trial run till 21.11.2025. However, any further extension beyond 24.11.2025 for infirm power injection is subject to the approval of this Commission in terms of Regulation 19 of the Grid Code.

Hearing dated 11.03.2026:

5. During the hearing, Petitioner reiterated the facts of the case and informed the Commission that it had made submissions in compliance with the directions vide RoP dated 24.02.2026. The representative of the Respondent, WRLDC, submitted that it has no objection to the matter and that the Commission may pass an Order as deemed fit. Considering this, the Commission reserved the matter for Order.

Analysis and Decision:



6. The Petitioner is developing a 100 MW hybrid (92.4 MW Wind and 37.5 MW Solar) power project with ISTS interconnection at Bhuj PS in the State of Gujarat. Petitioner has successfully commissioned the installed solar capacity; however, out of the total wind capacity, 13.2 MW capacity has not been commissioned. The details of the FTC and infirm power injection approval, for 13.2 MW, comprising 4 WTGs, are as under:

Particulars	FTC details			Permitted injection of infirm power		
	Approval date	Date up to valid	Extended validity of FTC by WRLDC	Infirm injection allowed (45 days)	First extension (45 days)	Second extension
WTG-(NKT-14)	10.07.2025 FTC ID: 1294	17.12.2025	15.10.2025	24.08.2025	15.10.2025	Entitled for extension up to 22.11.2025, however, not availed due to site conditions.
WTG-(NKT-19)						
WTG-(NKT-76)						
WTG-(NKT-77)						

7. The wind turbines no. NKT-14, NKT-19, NKT-76 and NKT-77 each of 3.3 MW with a cumulative capacity of 13.2 MW, were granted the CEA energisation certificate on 18.06.2025, which was valid up to 17.12.2025. The CEA energisation certificate for the impugned WTGs was again granted on 30.12.2025.

8. The impugned 4 WTGs were granted FTC approval by WRLDC on 10.07.2025, vide which these WTGs were allowed for infirm power injection up to 24.08.2025 (45 days from approval) to complete the commissioning activities. As these turbines were not commissioned, the infirm power injection to the impugned turbine was extended for 45 days, i.e., up to 15.10.2025, by WRLDC on 01.08.2025, based on the Petitioner's request letter dated 31.07.2025.

9. Further, vide letter dated 05.10.2025, Petitioner requested an extension of 45 days, i.e. till 21.11.2025, to inject infirm power for completion of trial run and commissioning of impugned WTGs. However, Petitioner has submitted that it did not pursue WRLDC for such extension, realising commissioning could not be completed by 21.11.2025 due to severe Right of Way (ROW) issues at impugned 4 WTGs, though apprised WRLDC about the ground realities and difficulties being faced.

10. Petitioner has prayed to the Commission to grant a 20-day extension for the injection of infirm power and condone the delay of 133 days in filing the instant Petition by exercising the power to relax.

11. We have perused the submissions of the Petitioner and the information on record. The issues that arise for our consideration are as under:

1) **Whether the delay in filing the instant Petition can be condoned?**

2) **Whether the Petitioner can be granted an extension of time for the injection of infirm power?**

The above issues are dealt with in the subsequent paragraphs.

12. The relevant extracts of the 2023 Grid Code are as under:

“19. Drawal of Start-up Power and Injection of Infirm Power:

(1) *A unit of a generating station including unit of a captive generating plant that has been granted connectivity to the inter-State Transmission System in accordance with GNA Regulations shall be allowed to inter-change power with the grid during the commissioning period, including testing and full load testing before the COD, after obtaining prior permission of the concerned Regional Load Despatch Centre: Provided that the concerned Regional Load Despatch Centre while granting such permission shall keep grid security in view.*

(2) *The period for which such inter-change shall be allowed shall be as follows:*

(a) *Drawal of start-up power shall not exceed 15 months prior to the expected date of first synchronization and one year after the date of first synchronization; and*

(b) *Injection of infirm power shall not exceed one year from the date of first synchronization for generating stations other than REGS and ESS (except Hydro PSP ESS).*

(c) ***Injection of infirm power shall not exceed 45 (forty-five) days from date of first-time energization and integration (FTC) approval for REGS and ESS (except Hydro PSP ESS).***

(3) *Notwithstanding the provisions of clause (2) of this Regulation, the Commission may allow extension of the period for inter-change of power beyond the stipulated period on an application made by the generating station at least two months in advance of the completion of the stipulated period:*

Provided that for REGS and ESS (except Hydro PSP ESS), extension of period for injection of infirm power beyond the stipulated period may be allowed (a) for a period up to three months by respective RLDC on an application(s) made by such generating station or ESS(except Hydro PSP ESS) to respective RLDC along with detailed reasons, at least 10 days in advance of the completion of the stipulated period, (b) for a period beyond three months, by the Commission on an application(s) made by such generating station or ESS(except Hydro PSP ESS) along with detailed reasons, at least 15 days in advance of the completion of the stipulated period.”

.....

57. POWER TO RELAX

The Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by an affected person to remove the hardship arising out of the operation of any of these regulations, applicable to a class of persons.”

As per the above, the extension of the period for injection of infirm power beyond the three months may be allowed by the Commission and an application for such a request is to be made 15 days in advance of the completion of the stipulated period.

13. Petitioner was required to approach this Commission at least 15 days in advance of the completion of the stipulated period, i.e. on or before 30.09.2025, as the latest extension for injection of infirm power by the WRLDC was valid up to 15.10.2025. However, the petition was filed on 11.02.2026, after a delay of about 133 days. Petitioner has submitted that the delay in filing the present Petition was neither intentional nor attributable to any negligence, but was occasioned entirely due to force majeure-like circumstances beyond its control.

14. Further, Petitioner has submitted the following reasons for the non-completion of trial run and commissioning activities related to the pending WTGs:

- **Delay Due to Security Restrictions (Operation Sindhoor):** From 07.05.2025 to 03.06.2025, security restrictions were imposed in the project area pursuant to “Operation Sindhoor”, resulting in severe limitations on site access, restricted movement of labour and equipment, and suspension of all non-essential activities. Consequently, erection, testing, and commissioning works remained completely halted for approximately 27 days. The said restrictions were imposed by governmental and security authorities and were entirely beyond the Petitioner's control.
- **Delay Due to Heavy and Prolonged Monsoon Rains:** The project area experienced unusually heavy and prolonged monsoon rainfall from 17.06.2025 to 20.09.2025, resulting in waterlogging, flooding of access roads, soil instability, and unsafe terrain, rendering multiple WTG locations inaccessible. During this period, crane mobilisation, electrical works, and testing activities could not be safely undertaken, resulting in a loss of approximately 95 effective working days and materially delaying the commissioning of the subject WTGs.
- **Delay Due to Severe Right-of-Way Obstructions and Local Disturbances:** The recurring severe RoW obstructions along the evacuation system of the subject WTGs due to local disturbances and resistance, caused physical obstruction to works, damage to conductors and insulators of the 33 kV



transmission line, and repeated interruption of power flow. Between July 2025 and November 2025, commissioning activities were repeatedly suspended owing to safety concerns. Despite continuous engagement with local administration and law enforcement authorities, such disturbances persisted intermittently and directly impeded energisation, synchronisation, and testing activities.

- **Delay Due to Optical Fibre Cable Damage and Communication Failure:** Between July 2025 and November 2025, the optical fibre communication network connecting the subject WTGs to monitoring and control systems suffered repeated damage, primarily due to bird-bite incidents, resulting in loss of communication links and making synchronisation and trial runs technically impermissible. The Petitioner was required to replace substantial stretches of optical fibre cable and restore communication infrastructure, which, in turn, depended on the resolution of RoW issues and favourable weather conditions, thereby prolonging the delay.
- **Delay Due to Theft at Project Site:** On 07.11.2025, theft at the project site resulted in loss and damage of critical commissioning equipment. A FIR was lodged on 11.12.2025 in respect thereof. The incident necessitated procurement, replacement, and reinstallation of equipment, causing further delay
- **Delay Due to Transmission Line Damage:** Between 10.09.2025 and 25.11.2025, the transmission line associated with the subject WTGs suffered repeated bird-bite damage, leading to evacuation interruptions and grid instability, thereby rendering synchronisation and trial runs infeasible.

15. We observe that beyond December 2025, there was no serious bottleneck, restricting the commissioning activities of the impugned WTGs. Petitioner neither utilised the full three-month extension period available for injection of infirm power with the approval of WRLDC, nor applied for such extension to the Commission under Regulation 19(3) of the 2023 Grid Code, till 11.02.2026, even after obtaining CEA energisation certificate on 30.12.2025. However, Petitioner has submitted that despite disruptions caused by heavy rainfall during June to September and regional hostilities, it has continued mitigation efforts and succeeded in commissioning a major portion of the project, and in order to complete the commissioning activities of the remaining four WTGs, a limited extension of 20 days for infirm power injection is sought. Respondent/ WRLDC has submitted that it has no objection to the matter.

16. Project Developers are required to persistently chase the stipulated timeline to complete commissioning activities to avoid such delays. In our opinion, even if,

Petitioner has sufficient time for completing commissioning activities of impugned WTGs, the instant case is fit for exercising the Power to Relax to condone delay in filing of Petition and further grant extension to inject infirm power as per Regulation 19(3) of the 2023 Grid Code so that the RE capacity, which is ready to be charged and start generation, should not be stranded.

17. As discussed above, we condone the delay in filing the Petition and allow the Petitioner under Regulation 19(3) of the 2023 Grid Code an extension of the period for interchange of power, latest up to 20 days from the date of issuance of this Order. Petitioner is directed to complete all commissioning activities related to the project capacity under the instant Petition within the allowed period. The events impacted the commissioning activities, which are acknowledged only to allow extension of infirm power injection under Regulation 19(3) of the 2023 Grid Code, not otherwise.

18. Petition No. 91/MP/2026 is disposed of in terms of the above.

**Sd/
(Ravinder Singh Dhillon)
Member**

**Sd/
(Harish Dudani)
Member**

**Sd/
(Ramesh Babu V.)
Member**

**Sd/
(Jishnu Barua)
Chairperson**

